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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

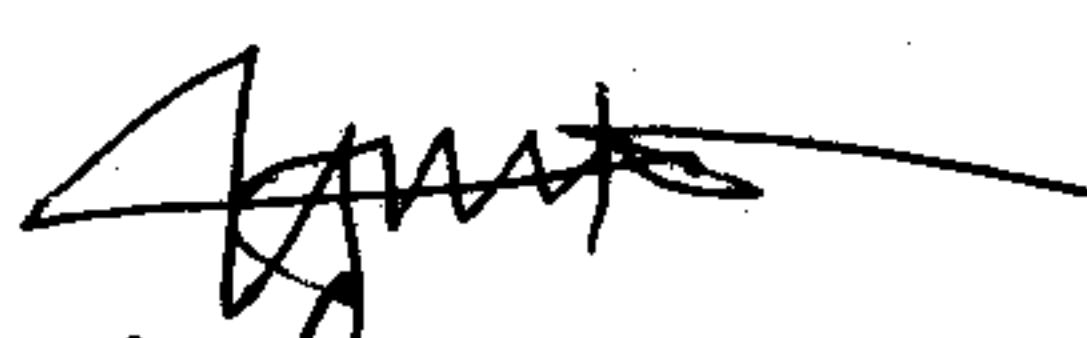

IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: SBI (COC).
V/s.
Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	UMESH VED	PCS	IRP	Umesh V. Ved
2.	Harmish Shah	Advocate	Respondent	
3.	SIDDHARTHA SAMAL	Advocate	Applicant	


ORDER

Learned Advocate Mr. Siddharth Samal present for Applicant. Learned Advocate Mr. Harmish Shah present for Respondent no. 2.

IRP Mr. Umesh Ved present.

In view of pendency of IA 405/2017.

List the matter on 01.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of February, 2018.